General body meeting of Apparels Export Promotion Council

1016. SHRI BADRI NARAYAN PRADHAN: Will the Minister of COMMERCE be pleased to refer to the answer to Unstarred Question 827 given in the Rajya Sabha on the 6th March, 1984 and state:

- (a) whether a General Meeting has been called by Apparels Export Promotion Council on 14th May, 1984 and whether some Resolutions amending the Articles of Association are put on the Agenda for consideration;
- (b) whether the Resolution for greater control of the Government under directive of O.M. No. 6/1/MDA/82 dated 4th January, 1982 which was said to have been postponed in the Extraordinary General Meeting held on 5th January, 1984 has been put in the agenda for 14th May, 1984 and if not, the reasons therefor; and
- (c) what is the role of 4 Government Officers who are on the Executive Committee of the Apparels Export Promotion Council in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) The Apparels Export promotion Council (AEPC) has informed that in the 4th Annual General Meeting which is scheduled to be held on 14th May, 1984 at New Delhi no resolution on Amendments to Articles of Association has been included in the Agenda.

- (b) The Council has informed that it is ascertaining the position in this regard from other Councils. As such this item has not been included in the Agenda for the forthcoming Annual General Meeting being held on 14th May. 1984.
- (c) The advice to the Council on behalf of Government nominees has been to give effect to the Government direction.

Amendment to Import Trade Control Order and Export Trade Control Order

1017. SHRI BADRI NARAYAN PRADHAN: Will the Minister of COMMERCE be pleased to state:

- (a) whether the amendments to statutory Orders, viz. Import Trade Control Order and Export Trade Control Order are issued after consulting the Ministry of Law and directed under Article 77(3) of the Constitution and the Government of India Transaction of Business Rules 1971 as amended from time to time and if so, since what date this practice is being followed:
- (b) whether such amendments to Statutory Orders are placed before Parliament for examination by the Committee on Subordinate Legislation and if so, since what date:
 - (c) if the answers to (a) and (b) are in negative, the reasons therefor in view of Rule 11 of the above Presidential Order:
 - (d) whether Public Notices, REP circulars etc. in the nature of general character are issued in consultation with the Ministry of Law and if not, the reasons therefor; and
 - (e) whether the Public Notices, REP-Circulars etc. are placed before the Parliament for examination by the Committee on Subordinate Legislation and if not, the reasons therefor?
 - THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR):
 (a) to (c) Information is being collected and will be placed on the Table of the House.
- (a) They are non-statutory in nature; hence not required to be shown to Ministry of Law.
- (e) No Sir, for the reason given in reply to (d) above.